

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 650 of 2020

In the matter of:

M/s. Shiv Shakti Inter Globe Exports (P) Ltd.Appellant

Vs.

M/s. K.T.C. Foods (P) Ltd. & Anr.Respondents

Present:

Appellant: Mr. Vijay Singh and Ms. Daizy Chawla, Advocates.

Respondents:

ORDER
(Through Virtual Mode)

31.07.2020: The issue raised in this appeal is that the Appellant was not made aware of any dues being payable prior to 18th May, 2020.

Issue notice upon the Respondents. Appellant to provide mobile Nos./ *e-mail* address of the Respondents. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within two days.

List the appeal 'for admission (after notice)' on 4th September, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

AR/g